

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONEBENCH
AT CHENNAI

OA No 59 OF 2022

IN THE MATTER OF:

SRI VELAGAPUDI BABU RAO

..... Applicant

Vs

THE STATE OF ANDHRA PRADESH & OTHERS

.... Respondents

REPORT FILED BY THE 4TH RESPONDENT APPCB

DATE- 29.11.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
CHENNAI

Original Application No.59 of 2022 (SZ)

Sri Velagapudi Babu Rao

..... Applicant

Versus

The State Andhra Pradesh & Others

..... Respondent

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Place: Vijayawada

Dated.29.11.2024

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ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office: Vijayawada

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada

Status report of A.P. Pollution Control Board in compliance to the Hon'ble N.G.T (SZ) order dated.26.09.2024 in O.A. No.59 of 2022(SZ) filed by Sri Velagapudi Babu Rao, Yanamalakuduru (V), Krishna District before the Hon'ble N.G.T (SZ), Chennai.

It is humbly submitted that O.A. No.59 of 2022 (SZ) was filed before the Hon'ble N.G.T (SZ), Chennai by Sri Velagapudi Babu Rao, Yanamalakuduru Village, Krishna District regarding dumping of waste / garbage into the Krishna River by YSR Tadigadapa Municipality and Vijayawada Municipal Corporation (VMC) has set up a Sewage Treatment Plant on the banks of Krishna River and the sewage effluents which are generated are being released into the River Krishna.

Status of Sewage Treatment Plants (STPs) of Vijayawada Municipal Corporation:

With regard to discharge of treated water form STPs joining to the River Krishna, the Hon'ble N.G.T (SZ), Chennai issued the following direction on 30.07.2024:

"2.Let the water analysis also be done by the APPCB at the discharge point and file a report."

It is to submit that the VMC is operating 2 STPs of capacities 10 MLD & 20 MLD at Ramalingeswara Nagar adjacent to the River bed of Krishna and have obtained Consent To Establishment (CTE) of the Board for Establishment of STP for 20 MLD and obtained CTE with a disposal of the treated sewage effluents into River Krishna duly meeting prescribed standards. The VMC has applied for Consent To Operate (CTO) for both the STPs and the same are under process at Board office for payment of balance CTO fee.

In obedience to the directions of the Hon'ble N.G.T issued on 30.07.2024, the Board officials have inspected and collected treated sewage effluent water samples at the discharge point (Outlets of STPs) on 09.08.2024 from the Sewage Treatment Plants (STPs) of 10 MLD & 20 MLD capacities at Ramalingeswara Nagar, Vijayawada.

As per the analysis reports, the outlet parameters of the Sewage Treatment Plants of 10 MLD & 20 MLD were exceeded the prescribed standards stipulated to the Sewage Treatment Plants. To this effect, the Board issued notices on 23.08.2024 to the Vijayawada Municipal Corporation for exceeding the outlet discharge standards.

The A.P. Pollution Control Board has submitted status report to the Hon'ble N.G.T on 24.09.2024. The Hon'ble N.G.T heard the matter on 26.09.2024 and issued following directions:

- "1. The Andhra Pradesh Pollution Control Board (APPCB) has filed its report dated 24.09.2024, which addresses only the water analysis report and the same is alarming, as the Board issued notices to the STPs of 10 MLD and 20 MLD capacities of the Vijayawada Municipal Corporation for exceeding the prescribed standards vide Notices dated 23.08.2024.*
- 2. Let a detailed report be filed by the APPCB regarding the action taken pursuant to the said notice. The above report is silent about the municipal waste and the garbage dumped in the Krishna River in Tadigadapa Municipality, whether the entire waste is removed from the river banks and the status as on date and the action taken by the Municipality.*
- 3. The Commissioner – Vijayawada Municipal Corporation is also directed to file an independent report regarding the action taken in dealing with the waste and the sewage along with photographs.*
- 4. Post the matter on 02.12.2024."*

It is pertinent to submit that the VMC has submitted its reply on 25.09.2024 to the Board notices. It was informed that the Vijayawada Municipal Corporation has constructed 10 MLD STP in the year 2005 for treating municipal sewage effluents to the discharge standards of BOD-30 mg/L, TSS-100 mg/L, COD-250 mg/L. Now, it is proposed to upgrade the STP with enhancing aeration capacity, a Vertex Grit chamber, De-nitrification tank and Disc filters to meet the latest discharge standards and work is under progress.

The 20 MLD STP was constructed in the year 2012, for treating municipal sewage effluents to the discharge standards of BOD-30 mg/L, TSS-100 mg/L, COD-250 mg/L to meet the prescribed standards. Now, the VMC has rejuvenated STP and installed de-Nitrification tank and additional aeration tank with diffusers, pressure and sand filter and were kept in operation from June, 2024. In addition to the existing treatment facility in STP, the VMC has taken up repairs in Up-flow Anaerobic Sludge Blanket Reactors (UASBR).

The VMC has installed Real Time Effluent Monitoring System (RTEMS) for 10 MLD STP and with the funds of APPCB, Real Time Effluent Monitoring System was provided for 20 MLD STP. The RTEMS will reflect real time data of the treated sewage effluent discharge standards before discharging into River Krishna and the same is maintained in a data logger of VMC.

The Board continuously monitoring the River Krishna water at upstream of STPs i.e., at Prakasam Barrage and the data of water parameters is being reflected in APPCB & CPCB websites.

In connection with a complaint filed before the Hon'ble of Lokayukta of A.P. on discharge of treated sewage effluent in River Krishna, the Board officials have inspected and collected samples on 20.08.2024 and observed that the treated sewage effluent parameters are meeting the standards except BOD-36.0 mg/L against 20.0 mg/L (Standard) for 10 MLD STP and for 20 MLD STP, the BOD-32.0 mg/L against 20.0 mg/L (Standard) are slightly exceeding.

The Board officials have again inspected the STPs on 22.11.2024 & 26.11.2024. The treated sewage effluent samples were collected from both the STPs on 17.10.2024 & 14.11.2024 and results are awaited.

Status of municipal solid waste disposal in YSR Tadigadapa Municipality:

It is to submit that M/s. YSR Tadigadapa Municipality is existing on the River bund of Krishna and adjacent to the VMC.

It was informed that municipal authority that the municipal solid waste / garbage generated from the YSR Tadigadapa Municipality is being disposed to the material transfer point existing at Autonagar, Vijayawada from there it is being disposed to the Waste to Energy (WtE) Plant operating in the name of M/s. Jindal Urban Waste Management (Guntur) Ltd, Guntur District. The said WtE is extending service to the Urban Local Bodies (ULBs) in the Guntur District and to other local bodies around the Guntur District as well and producing electrical energy to the tune of 15 MWH. Further, the municipal authorities have informed that they requested the Collector & District Magistrate, Krishna District for allocating 5 Acres of land for waste to compost plant.


The Board officials have again inspected the YSR Tadigadapa Municipality on 22.11.2024 & 26.11.2024 and observed that no dumping of garbage being carried out in the River stream. It was informed that the municipal authorities that the households and commercial shops are dumping garbage along the flood bund of River Krishna and the same is being lifted to Autonagar, Vijayawada transfer point from time to time to dispose the same to WtE Plant. As per the information obtained from the WtE Plant, M/s.YSR Tadigadapa Municipality has disposed 25,147 Tons of municipal solid waste since January,2024 to 27.11.2024. It is observed that the local body is disposing at about 78 TPD municipal solid waste to WtE Plant at regular intervals.

The Board earlier reviewed M/s.YSR Tadigadapa Municipality in External Advisory Committee meeting on 18.08.2022 and issued directions on 29.08.2022. During the inspection, the compliance of the Board directions have been verified and detailed report was submitted to the Board office for taking further necessary action.

The report is submitted to the Hon'ble N.G.T (SZ) in due compliance of the directions issued by this Hon'ble Tribunal. APPCB will abide by all such directions issued, as the Hon'ble Tribunal may deem fit and appropriate.

Place: Vijayawada

Dated.29.11.2024

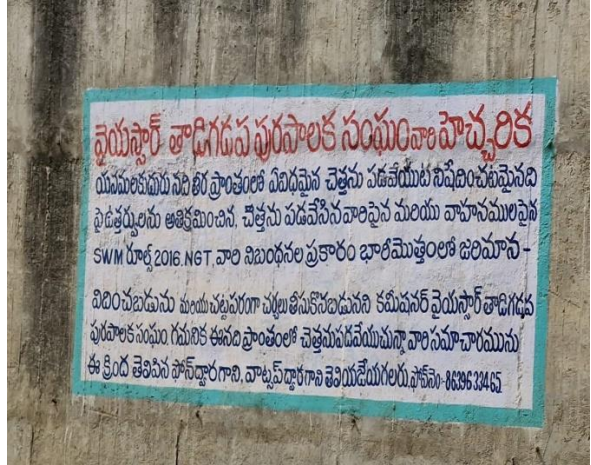

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office: Vijayawada

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada

A.P. Pollution Control Board

O.A. No.59 of 2022 (SZ) before the Hon'ble N.G.T.

1.Caution Board provided at Yanamalakuduru directing not to dispose waste in River Krishna.



Item No.6:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.59 of 2022(SZ)

IN THE MATTER OF:

Velagapudi Babu Rao,
Krishna District, Andhra Pradesh.

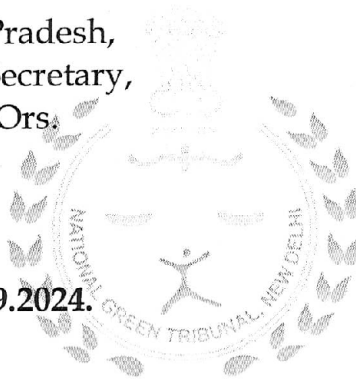
...Applicant(s)

Versus

The State of Andhra Pradesh,
Rep. by its Principal Secretary,
Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 26.09.2024.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Kodali Madhukar.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R4.
Mr. R. Thirunavukarasu for R5.

ORDER

1. The Andhra Pradesh Pollution Control Board (APPCB) has filed its report dated 24.09.2024, which addresses only the water analysis report and the same is alarming, as the Board issued notices to the STPs of 10 MLD and 20 MLD capacities of the Vijayawada Municipal Corporation for exceeding the prescribed standards vide Notices dated 23.08.2024.

2. Let a detailed report be filed by the APPCB regarding the action taken pursuant to the said notice. The above report is silent about the municipal waste and the garbage dumped in the Krishna River in Tadigadapa Municipality, whether the entire waste is removed from the river banks and the status as on date and the action taken by the Municipality.

3. The Commissioner – Vijayawada Municipal Corporation is also directed to file an independent report regarding the action taken in dealing with the waste and the sewage along with photographs.

4. Post the matter on 02.12.2024.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.59/2022(SZ)
26th September, 2024. Mn.